

RAJASTHAN HIGH COURT, JODHPUR

NOTICE

Accts/Bldg./10/2026

Date: 19.03.2026

In Continuation of notice no. Accts/Bldg/07/2026 dated 06.03.2026, it is notified that the date for deposition of due charges for Advocates' Chamber at Rajasthan High Court, Jodhpur of Category-I & Category-II has been extended upto **06th April, 2026**, till 5.00 Pm.

It is to notify all the Allottee Advocates of Category-I & Category-II chambers to deposit due license fee and other charges whose respective charges are **due for more than six months**, with **a penalty of Rs. 500/- per advocate** to the Cashier of this office, treating it to be last opportunity to do so, failing which allotment will be cancelled as per rules.

By Order


19/3/26
Registrar (Admn.)

Rajasthan High Court

Jodhpur.

RAJASTHAN HIGH COURT, JODHPUR

NOTICE

Accts/Bldg./New RHC Adv. Chamber/1700

Date:19.03 2026

Copy is forwarded to following for information and necessary action:-

1. President, Rajasthan High Court Advocates' Association, Jodhpur.
2. President, Rajasthan High Court Lawyers' Association, Jodhpur.
3. Secretary, Rajasthan High Court Advocates' Association, Jodhpur.
4. Secretary, Rajasthan High Court Lawyers' Association, Jodhpur.
5. Notice Board.
6. AOJ (Computer Cell), RHC, Jodhpur to upload this notice on official website.
7. Cashier, Rajasthan High Court, Jodhpur
8. Registrar Classification cum Nodal Officer, Rajasthan High Court, Jodhpur.


19/3/26
Registrar (Admn.)
Rajasthan High Court
Jodhpur.